

KARNATAKA ACT NO 25 OF 2016

(First Published in the Karnataka Gazette Extra-ordinary on the
First day of August, 2016)

**THE BANGALORE WATER SUPPLY AND SEWERAGE (AMENDMENT)
ACT, 2016**

(Received the assent of the Governor on the Twenty Ninth day of July, 2016)

An Act further to amend the Bangalore Water Supply and Sewerage Act, 1964.

Whereas, it is expedient further to amend the Bangalore Water Supply and Sewerage Act, 1964 (Karnataka Act 36 of 1964) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the sixty-seventh year of the Republic of India as follows:-

1. Short title and commencement.- (1) This Act may be called the Bangalore Water Supply and Sewerage (Amendment) Act, 2016.

(2) It shall come into force at once.

2. Amendment of section 72-A.- In the Bangalore Water Supply and Sewerage Act, 1964 (Karnataka Act 36 of 1964) in Section 72-A, for the figures and words "2400 square feet" the figures and words "216 square meters" and for the figures and words "1200 square feet" the figures and words "108 square meters" shall be respectively, substituted.

By Order and in the name of
the Governor of Karnataka,

K. Dwarakanath Babu
1/18

(K. DWARAKANATH BABU)
Secretary to Government
Department of Parliamentary Affairs